

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
PRINCIPAL BENCH

CP. No. – 12(ND)/2016

IN THE MATTER OF:

Mr. Gajendra Singh Panwar & Anr.

.....Petitioner

v.

M/s. Girivar Hotel & Resort Pvt. Ltd. & Ors.

.....Respondent

SECTION : Under Section 397/398 of the Companies Act

Order delivered on 06.12.2017

Coram:

CHIEF JUSTICE M.M. KUMAR  
Hon'ble President

Deepa Krishan  
Hon'ble Member (T)

For the Applicant / Petitioner : Mr. Jayshree Dugar (Adv.)

For the respondent : Mr. Bhavitt K Rastogi (Adv.)

**Order**

A letter of adjournment is circulated by the Counsel for the respondent.  
Accordingly, hearing is adjourned.

List for argument on 31<sup>st</sup> January, 2018.

*Sd/-*  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

*Sd/-*  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)